

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 01
CP No. (IB)- 39/9/JPR/2021
Under Section 9 of IBC, 2016

In the matter of:

M/s Sterling Associates

...Operational Creditor

Versus

Pratap Fibre Communications Pvt. Ltd.

... Corporate Debtor

**Coram: HON'BLE MR. AJAY KUMAR VATSAVAYI, JUDICIAL MEMBER
HON'BLE MR. K.K. VOHRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Operational Creditor : Siddharth Bapna, Adv.

For the Corporate Debtor : None-appeared

ORDER

Heard Mr. Siddharth Bapna, Adv. appearing for the Petitioner. The affidavit filed under Section 9(3)(b) is not in accordance with the Code and regulations thereunder. Issue notice of defect. Two weeks time is granted for removal of the defect. List the matter on 14.09.2021.

-Sd-

(K.K. Vohra)
Technical Member

August 12, 2021

-Sd-

(Ajay Kumar Vatsavayi)
Judicial Member